

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00577/2021

Dated Thursday the 17th day of June Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. T. JACOB, Member (A)**

(Through Video Conferencing)

J.Navajothi,
Retd. Traffic Inspector,
No. B-3, Subhiksha Flats,
No. 58, Sourashtra Nagar,
10th Street, Chennai 600094.

....Applicant

By Advocate M/s. Ratio Legis

Vs

1.Union of India rep by,
The General Manager,
Southern Railway,
Park Town, Chennai 600003.

2.The Senior Divisional Financial Manager, Madurai Division,
Southern Railway,
Madurai 625016.Respondents

By Advocate Mr. P. Srinivasan, Sr. Standing Counsel for Railways

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The relief prayed for in this OA is as follows:

"To call for the records related to the impugned revised Pension Payment Order dated 14.05.2018 wherein applicant's basic pension was revised with reference to Pay Matrix Level 7 and to direct the respondents to extend II & III MACPs to the Grade Pay Rs. 4800/- & Rs. 5400/- and to arrive at the notional pay which has to be re-fixed as on 01.01.2016 in Pay Matrix Level 9 and thereby to revise pension and to pay arrears of pension with 18% interest and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice."

2. Heard Mr. T. Vijayakumar, counsel for the applicant and Mr. P. Srinivasan, Sr. Standing Counsel for Railways appearing on advance notice.
3. Perused the OA and all the documents. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation dt. 02.06.2020 in a time bound manner.
4. Accordingly, without going into the merits of the case, this OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 02.06.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)
Member(A)**

**(S.N.Terdal)
Member(J)**

17.06.2021

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